

**Tax Evasion Cases Against Industrial Houses**

**3320. SHRI RAM VILAS PASWAN:**  
Will the Minister of FINANCE be pleased to state:

(a) whether a number of cases of tax evasion by large industrial houses and others are still pending;

(b) if so, the details of such cases against big industrial houses, together with the names of business houses; and

(c) what action has been taken by Government to complete these cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c) The information sought for in the question is in respect of large industrial houses, each one of which has several subsidiaries and also about the other cases of tax evasion, which are in very large number. In view of the large scope of the question, information in respect of the top 10 industrial houses as on 31-3-1982 is being collected, the houses and concerns, being indentified on the basis of the registration under the Monopolies and Restrictive Trade Practices Act, 1969 as on 31-12-1980, and that information will be laid on the table of the Sabha.

**News Item Captioned "Pak Army Manpower up Substantially"**

**3321. SHRI RAM VILAS PASWAN:**  
Will the Minister of DEFENCE be pleased to state:

(a) whether Government have seen the press reports appeared in the 'Indian Express' dated the 30th September, 1982, under the heading "Pak army manpower up substantially";

(b) if so, the details of increase of army manpower and equipment by Pakistan in last one year; and

(c) what is the reaction of Government of India thereto?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir,

(b) It will not be desirable to disclose details of the available information.

(c) Government take all such developments into consideration while periodically updating plans for defence preparedness.

पिल्सई समिति द्वारा की गई निष्कारिणों

3322, श्री फूल चन्द शर्मा :

डा० मुन्ननभय्यम स्वामी :

श्री सत्येन्द्र नारायण सिंह :

क्या वित्त मंत्री निम्नलिखित जानकारी दशाने वाला विवरण मन्ना पटल पर रखने की कृपा करेंगे कि :

(क) पिल्सई समिति की रिपोर्ट में की गई उन मिफारिणों का व्यौरा क्या है, जो सरकार स्वीकार्य है ; और

(ख) उन मिफारिणों को कब तक कार्यान्वित किया जायगा ?

वित्त मन्त्री (श्री प्रणव मुखर्जी):

(क) सरकार ने 14 राष्ट्रीयकृत बैंकों के बेतनमानों भत्तों और अनुलाभों के मानकन के लिये जुलाई, 1973 में प्रो० वी० आर. पिल्ले की अध्यक्षता में एक समिति नियुक्त की थी इस समिति ने जो कि अपने अध्यक्ष के नाम पर पिल्ले समिति के नाम से प्रसिद्ध है मई, 1974 में अपनी रिपोर्ट पेश की। सरकार ने पिल्ले समिति की रिपोर्ट के कार्यान्वयन के बारे में मुझाव देने के लिये सितम्बर, 1976 में बैंकों का एक अध्ययन दल नियुक्त किया। समिति ने कार्यान्वयन के तरीके के बारे में कुछ संशोधनों का मुझाव दिया और अपनी रिपोर्ट फरवरी 1977 में पेश की। सरकार ने बैंकों के समूह द्वारा यथासंशोधित

पिल्ले समिति को रिपोर्ट को स्वीकार कर लिया। बैंकों के समूह द्वारा यथासंशोधित उक्त समिति की मुख्य सिफारिशें सभापटल पर रख दी गई है।

[प्रयालय में रखी गई। देखिये संख्या एन पी-5566182]

(ख) वरिष्ठ अधिकारियों के अन्तः के बैंक स्थानान्तरणों से संबंध सिफारिशों को छोड़कर पिल्ले समिति की सभी सिफारिशें 1 जुलाई, 1979 से 14 राष्ट्रीयकृत बैंकों में कार्यान्वित कर दी गई है। इन सिफारिशों को। अक्टूबर, 1979 से यथावश्यक परिवर्तन सहित भारतीय स्टेट बैंक और उसके सहयोगी बैंकों में भी लागू कर दिया गया है। सरकार ने अप्रैल 1980 में राष्ट्रीयकृत 6 बैंकों के अफसरों पर भी पिल्ले समिति योजना लागू करने का निणय किया है।

#### Fake Notes in Circulation

3323. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to increasing number of incidents of fake notes of higher denomination coming in currency circulation;

(b) how many cases of fake notes in currency circulation have been detected and what is the amount so seized during 1980, 1981 and 1982 (June ending);

(c) whether Government are aware that some foreign countries are interested in further precipitation of economic crisis in India by dumping fake or duplicate Indian currency through smuggling;

(d) whether some spurious printing units have been detected printing fake or

duplicate Indian currency and if so, the number of such cases; and

(e) what is the estimated take duplicate currency in circulation in the country as at present?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Cases of counterfeiting of currency notes are detected from time to time, in various parts of the country. It may, however, be stated that the law provides for deterrent punishment for offences relating to counterfeiting. The authorities are keeping a constant vigil to apprehend the culprits engaged in such unlawful and antinational activities. A 'Cell' in the Economic Offences Wing of the CBI undertakes investigation of offences of counterfeiting. Investigation of cases of counterfeiting is also done independently by the State Police Departments.

(b) According to the information furnished by the CBI, the total number of fake notes, detected and the amount seized during 1980, 1981 and 1982 (June ending) are as under:—

Year	Total number of notes	Total amount involved
		Rs.
1980	22261	11,80,366
1981	6298	3,70,265
1982 (June ending)	463	31,501

However, information from the States/Union Territories is being collected and will be laid on the Table of the House.

(c) Reports of such activities by some foreign agencies in certain parts of the country have been received.

(d) According to the information furnished by the CBI, in the recent past, in 2 cases, one in Maharashtra and other in West Bengal, printing machines and blocks have been seized by Police and the cases are under investigation. However, information from the States/Union Terri-